

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 17/2022

(I.A. No.489/2024, I.A. No.260/2024)

Dr. D.S. Kataria & Anr.

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

INDEX

Sr. No.	Particulars	Pg No.
1.	STATUS REPORT ON BEHALF OF DELHI JAL BOARD (DJB) IN COMPLIANCE OF ORDER DATED 24.10.2024	

THROUGH

NEW DELHI

DATE:08.11.2024

P. K. Atray

Chief Engineer(Dr)Project-I

Delhi Jal Board

BEFORE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 17/2022****(I.A. No.489/2024, I.A. No.260/2024)**

Dr. D.S. Kataria & Anr.

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

STATUS REPORT ON BEHALF OF DELHI JAL BOARD (DJB) IN COMPLIANCE OF ORDER DATED 24.10.2024**MOST RESPECTFULLY SHOWETH:**

1. That on 24.10.24 time was sought by DJB to work out the appropriate solution to the problem in issue.
2. Thereafter, DJB visited the site and gathered the information. It is also learned that in DDA an estimate to pump treated water of E2 pocket DSTP to forest area is under process and they will disconnect the discharge of E2 pocket from pond very soon.

After considering the facts of the case, DJB seeks to submit **the following findings and analysis of short term solution proposed by DJB in compliance of order dated 24.10.24** :

- During inspection it is observed that there are two pockets namely E1 & E2 Vasant Kunj and having about 2000 flats. There is a road in between these pockets separating both pockets.
- The source of water to both pockets is tanker water and tube wells being maintained by DDA.
- The maintenance of services in these pockets is with DDA.

- There is a DSTP of 350 KLD capacity constructed and maintained by DDA in E2 pocket is discharging sewage in the drain instead of using for other purposes and ultimately reaches/accumulated in pond exists on DDA land.
- Further DSTP of 1500 KLD capacity constructed and maintained by DDA in E1 pocket is functional and receiving about 600 KLD sewage and is underutilized. After treatment of sewage the treated water is being utilized for flushing and gardening in E1 pocket Vasant Kunj. The surplus treated water is being pumped to nearby forest area by DDA from a designated pump house situated in E1 pocket.
- In unauthorised settlements in K2 block, residents constructed their septic tanks for wastewater and time to time dispose of through suction machines but not on regular basis. Some of the houses near to the pond area are discharging the sewage through pipeline laid by them in place of construction of septic tanks.
- The source of stagnated water in pond is rainwater of monsoon, sewage/effluent of DDA pocket and sewage of K2 block Mahipalpur.
- This pond was cleaned /desilted by DDA in the month of June 2023.
- There is no storm water drain system in the area.

1. Short term measure for trapping of water from K-2 and E-2 Block for consideration and orders from NGT: -

a) Option 1

Since DDA planned an estimate to pump treated water of E2 pocket DSTP to forest area and DDA will disconnect the discharge of effluent from DSTP situated at E2 pocket from pond at the earliest. Subsequently, as a short-term measure DJB may transfer the sewage of K2 block to E1 pocket DSTP which is underutilised and having capacity of 1500 KLD for which permission from DDA will be required to construct a sump and pump house in their land in pond area, to lay pipe line in DDA land/E-2 pocket roads/parks and to take sewage in E1 DSTP for treatment. This may require about 6 months' time for tendering and execution of work and a cost of about 1.0 Crore. As the major source of accumulation in pond is from the effluent of DDA DSTP situated at E-2 pocket and informal settlements cropped up on

DDA land and pond also owned by DDA therefore after trapping the source the only source of water will remain rainwater being disposed off by DDA from E-1 & E-2 pockets and nearby catchment areas.

The residents of informal settlements may be insisted to upkeep the septic tanks and to construct their own septic tanks for the houses don't have their septic tanks and discharging sewage through pipelines unauthorisedly and to clean them through DJB authorised vendors for treatment in the existing DSTPs. This will be enforced by DJB with the help of District Magistrate. The survey work for identification of properties directly discharging sewage into pond is commenced.

b) Option 2

A piece of land of about 1000 sqm may be given by DDA on right to use basis to DJB for installation of the approx. 500 KLD Portable DSTP along with Sump & Pump house. DJB shall channelized the discharge of drains of out falling in the pond and shall treat the discharge on Portable DSTP and disposable of the effluent through rising main, which will also take about 08 months and a cost of about 3.5 Crore on government exchequer. Necessary directions is requested from Hon'ble NGT to DDA for permitting use of land by DJB as proposed without any cost.

2. Long term measures

- a. That the DJB is also furnishing the additional facts that an estimate for the appointment of a consultant for the construction of 5 MGD DSTP and SPS at Rangpuri is in tender process and due date of technical opening of tender is **14.11.24**. The following timeline has been proposed for the whole work to be completed:

Proposed Work	Timelines
Appointment of consultant and preparation of estimate after topographical survey and other related works.	2.5 months
Administrative Approval and Expenditure Sanction of estimate	3 months

Jdh

for construction of DSTP/SPS and laying sewer network of Mahipalpur GOC.	
Tender process for construction of DSTP/SPS and laying sewer network of Mahipalpur GOC	6 months
Execution of work	18 months after award of work

3. That further DJB has made a payment on 29.08.2024 towards land cost for c/o DSTP amounting to Rs. 21,90,99,342/- to DDA. However, instead of handing over the land to DJB, additional demand for land amounting to Rs.8,84,62,250/- has been received from DDA. For which DJB is in process of releasing the payment to DDA.
4. The report is being submitted herein for perusal and consideration of this Hon'ble Tribunal.
5. It is further undertaken that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.

THROUGH

NEW DELHI

DATE:08.11.2024

P. K. Atray

Chief Engineer(Dr)Project-I

Delhi Jal Board